COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 335 OF 2017 & IA NO. 737, 736 OF 2017

Dated: 8th November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

BSES Rajdhani Power Limited Vs.		Appellant(s)
Delhi Electricity Regulatory Cor	nmiss	ionRespondent(s)
Counsel for the Appellant(s)	:	Mr. Buddy A. Ranganadhan Ms. Malavika Prasad
Counsel for the Respondent(s)	:	Mr. Divyanshu Rai Mr. Nikhil Nayyar

<u>ORDER</u>

I.A. No. 736 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Admit. Issue notice to the Respondent returnable on 10.01.2018. Mr. Divyanshu Rai takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. He may file the same on or before 07.12.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

Learned counsel for respondent No.1 states that though he appeared on the last date of hearing i.e., on 24.10.2017, inadvertently he did not mark his appearance and requests that his appearance may be shown in the order dated 24.10.2017. Registry is directed to show his appearance in the order dated 24.10.2017.

List the matter on 10.01.2018.

(I. J. Kapoor) Technical Member